



2026:AHC:3759

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19762 of 2025

Sunil Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harsh Vardhan Pandey, Satya Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Satya Prakash Pandey, learned counsel for the writ petitioner and Sri S.K. Pal, learned Additional Chief Standing Counsel for the State.
2. The case of the writ petitioner is that the writ petitioner is presently posted as Constable, he seeks promotion on the post of Head Constable, however, owing to pendency of a Criminal Case No. 573 of 2015 under Sections 498A, 323, 504, 506 IPC read with Section 3/4 of the DP Act has been kept in sealed cover in the year 2017. He seeks to rely upon the Government Order dated 28.05.1997 clause 10.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication by second respondent, Uttar Pradesh Police Recruitment and Promotion Board, Tulsi Ganga Complex, 19-C Vidhan Sabha Marg, Lucknow, through its Secretary.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Uttar Pradesh Police Recruitment and Promotion Board, Tulsi Ganga Complex, 19-C Vidhan Sabha Marg, Lucknow, through its Secretary by 22.01.2026. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months for opening the seal cover.

January 7, 2026
Rajesh

(Vikas Budhwar,J.)